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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 265/2005  
OA 2991/2004

New Delhi this the 25<sup>th</sup> day of August, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Hon'ble Mrs. Meera Chhibber, Member (J)

Shri B.P.Mahaur,  
S/O Late Ved ramMahaur,  
R/O C-7/202, Sector-8, Rohini,  
Delhi-110085

..Applicant

(By Advocate Shri D.R.Gupta )

VERSUS

Union of India Through :

1. Shri B.L.Joshi,  
Lt. Governor, Delhi  
Through : Chief Secretary,  
Govt. of NCT of Delhi  
Delhi Secretariat, I.P.Estate,  
New Delhi-110002
2. Shri O.P.Kelker,  
The Principal Secretary,  
Land & Building Department,  
Govt. of NCT of Delhi.  
B-Block, Vikas Bhawan,  
New Delhi-110002

..Respondents

(By Advocate Ms. Kanika Vadera proxy for  
Mrs.Avnish Ahlawat )

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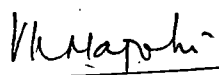
ORDER (ORAL)

(Hon'ble Mr. V. K. Majotra, Vice Chairman (A))

Learned counsel heard.

2. In view of the orders dated 5.8.2005 (Annexure R 1) having been passed by the respondents in pursuance of Tribunal's directions contained in order dated 16.12.2004 whereby OA 2991/2004 was disposed of, the present proceedings are dropped and notice issued to the respondents are discharged. This order provides afresh cause of action to challenge his grievance, if any.

  
( Mrs. Meera Chhibber )  
Member (J)

  
( V.K. Majotra )  
Vice Chairman (A)  
25.8.05

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